

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00547/2019**

**DATED THIS THE 13<sup>th</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

1. Doordarshan Program Professionals' Association (DPPA)

Represented by its General Secretary

Sri P.J.Francis, S/o Late P.V.Jospeh

Aged 56 years, working as Cameraman Grade-1

Doordarshan Kendra

P.B.Marg, Worli

Mumbai-400 030.

2. Rajaram K.V.

S/o K.Venkatachalaiah

Aged 59 years, working as

Video Executive

Doordarshan Kendra

J.C.Nagar, Bengaluru-560 006

Residing at No.91, 3<sup>rd</sup> Cross

Akashwani Layout

Dasarahalli, Hebbal

Bengaluru-560 024.

....Applicants

(By Advocate Shri A.R.Holla)

Vs.

1. Union of India

By Secretary

Ministry of Information and Broadcasting

Shastri Bhavan, Dr.R.P.Road

New Delhi-110 001.

2. The Chief Executive Officer

Prasar Bharati Broadcasting Corporation of India

P.T.I. Buildings  
Parliament Street, New Delhi-110 001.

3. Dr.Rajkumar Upadhyay  
Additional Director General (South Zone)  
Doordarshan Kendra  
R.C.Nagar  
Bengaluru-560 006.

...Respondents

(By Advocate Shri Vishnu Bhat for R1 & 2)

**ORDER (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

On 06.11.2020, Shri Vishnu Bhat, learned counsel representing the respondents No.1 and 2 stated that since respondent No.3 has already been repatriated to his parent cadre, therefore, nothing survives in the present Original Application and the same has become infructuous. The fact as stated by Shri Vishnu Bhat has now been verified by Shri A.R.Holla, learned counsel representing the applicants. Therefore, the prayer made in para-8(i) of the Original Application does not survive.

2. So far as the prayer made in Para 8 (ii) of the O.A. with regard to promotions in respect of members of the Applicant No. 1 Association is concerned, Shri A.R.Holla, learned counsel representing the applicants stated that the eligible members shall move the representations before the competent authority within a period of one(1) month from today and they may be given liberty to pursue those representations with the respondents.

3. In view of the above, the OA is disposed of with liberty as aforesaid.

However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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**Annexures referred to by the applicant in OA No.547/2019:**

Annexure-A1: Order dtd.18.7.2017

Annexure-A2: List of Video Executives members of DPPA

Annexure-A3: Notification dtd.5.11.1990

Annexure-A4: 1<sup>st</sup> applicant's representation dtd.26.9.2018

Annexure-A5: 2<sup>nd</sup> applicant's representation dtd.26.9.2018

Annexure-A6: UPSC guidelines

Annexure-A7: Order dtd.11.1.2018 in OA 151/2017

Annexure-A8: Order dtd.29.10.2018 in OA.364/2018

Annexure-A9: Order dtd.29.3.2019

**Annexures with reply:**

Annexure-R1: Appointment order dtd.24.7.2017  
Annexure-R2: Vacancy circular dtd.21.1.2017  
Annexure-R3: Website of TRAI  
Annexure-R4: Order dtd.4.11.2015 in OA.243/2002  
Annexure-R5: I(B)PS Rules  
Annexure-R6: DOPT OM dtd.31.12.2010  
Annexure-R7: DOPT OM dtd.10.4.1989

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